

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6608
ANSWERED ON:06.05.2015
PERFORMANCE REVIEW OF OFFICERS
Mohan Shri P. C.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government proposes to enact or notify any new rule regarding the performance review of Central Government Officers;
- (b) if so, the details thereof;
- (c) the cut off years of service for the officers to be placed under review;
- (d) whether the Central Government shall advise all State Governments to notify similar procedure for State Government Officers and if so, the details thereof; and
- (e) the parameters proposed to review the performance of the Central Government Officers?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) & (b): At present there is no proposal to enact or notify new rule regarding the performance review of the Central Government Officers/All India Service Officers.

(c): The cut off years of service of employees of Central Civil Services are governed by Fundamental Rules 56(J) and Rule 48 of the Central Civil Service (Pension) Rules, 1972. Detailed guidelines on the subject already exist and have been re-iterated vide OM No.25013//2013-Estt(A) dated the 21st March, 2014.

The officers of All India Services are governed by AIS (Death-cum-Retirement Benefits) Rules, 1958. Rules amended vide notification No. 25013/02/2005-AIS-II dated 31st January, 2012 provide review of entire service record of the Member of Service regarding suitability or otherwise of such Member for further retention in the service, to be conducted firstly after his completion of 15 years of qualifying service, and secondly, after his completion of 25 years of qualifying service or on his attaining the age of 50 years. Relevant amendments have also been carried out in the existing Guidelines for intensive review of records of AIS officers vide letter No. 25013/02/2005-AIS-II dated 28th June, 2012.

(d): State has their own rules in respect of State Government Officers. There is no proposal to advise the State Government in this regard.

(e): Question does not arise in view of (a) and (b) above.